

GAHC010085902021



**THE GAUHATI HIGH COURT  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**Case No. : PIL(Suo Moto)/3/2021**

XXXX  
GUWAHATI, ASSAM

VERSUS

THE ADVOCATE GENERAL, ASSAM AND ANR.  
GOVT. OF ASSAM, GUWAHATI

2:THE GAUHATI HIGH BAR ASSOCIATION

REP. BY ITS PRESIDENT  
GAUHATI HIGH COURT  
GUWAHATI

**Advocate for the Petitioner : SC, GHC**

**Advocate for the Respondent : ADVOCATE GENERAL, ASSAM**

**- B E F O R E -**

**HON'BLE THE CHIEF JUSTICE MR. SUDHANSU DHULIA**

**HON'BLE MR. JUSTICE N. KOTISWAR SINGH**

**HON'BLE MR. JUSTICE MANASH RANJAN PATHAK**

**14-06-2021**

**(Sudhanshu Dhulia, CJ)**

The matter is taken up through video conferencing.

Heard Mr. U.K. Nair, learned senior counsel for the Gauhati High Court. Also heard Mr. D. Saikia, learned Advocate General, Assam as well as Mr. J. Payeng, learned counsel representing the Gauhati High Court Bar Association.

After hearing the learned counsels appearing for the parties, we are of the view that the order dated 31.05.2021 be further extended till 25.06.2021.

We make it very clear that the *interim* protection granted in our orders dated 10.05.2021 and 31.05.2021 is only limited to the existing *interim* orders of our Courts and other subordinate Courts and Tribunals which were to expire meanwhile and now on the strength of the above two orders are to be extended till 25.06.2021.

Put up on ***25<sup>th</sup> June, 2021.***

**JUDGE**

**JUDGE**

**CHIEF JUSTICE**

**Comparing Assistant**